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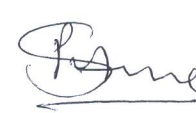
NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/227/2016
NAME OF THE PETITIONER(S) : Kamlesh Kalidas Shah
NAME OF THE RESPONDENT(S) : M/s Apollo Tyres Limited & 37 others
UNDER SECTION : 111A of CA 1956 / 59 of CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	C. RAMASOBRAMANIAM	PCS FOR Petitioner Kamlesh Kalidas Shah	
2	Pranodh K. Sharma	APOLLO TYRES LTD	

ORDER

Counsel for petitioner present. Representative for respondent present. Heard both the sides. Counsel for the petitioner is directed to produce all the original records before R1 company pertaining to the purchase of the shares of the R1 company alongwith inventory. R1 company is directed to verify the original record to be produced by the petitioner and to prepare a summary thereon within 10 days of the receipt of the same and submit its satisfaction/objections by way of affidavit to the Bench by serving a copy to the other side. Counsel of petitioner has issued notice being vetted by R1 company by way of publication in the newspapers in English and vernacular language to the general public pertaining to his claim. Copies of the newspapers containing the advertisement are produced alongwith an affidavit. The same is taken on record. Representative of R1 stated that they have not received any claim/petition pursuant to the publication in the newspaper as on date. Put up on 16.12.2016 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)